

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 216**  
**(IB)-894(ND)2019**

**IA-114/2023, IA-3279/2022, IA-2257/2022,  
IA-597/2024, IA-1119/2022, IA-2844/2022,  
IA-2857/2022, IA/4210/2020, IA-2504/2022**

**IN THE MATTER OF:**

**Ram Niwas & Sons**

... **Applicant/Petitioner**

**Versus**

**M/s. Palm Developers Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Kumar Mihir in IA 597/2024, Adv. UN Singh  
In IA 114/2023 & IA 4210/2020, Adv. Manish  
Sharma, Adv. Rishabh Singh in IA-2857/2022,  
IA-2844/2022

**For the Respondent** : Adv. Vikky Dang For Respondent No.5 in  
IA No.2257/ 2022

**For the SRA** : Mr. Aditya Madaan Adv.

**For the RP** : Adv. Milan Negi, Adv. Nikhil Jha

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 30.04.2024.

**Sd/-  
(COURT OFFICER)**